

Pradhaani, Shri K.
Purty, Shri M. S.
Qureshi, Shri Mohd. Shafi
Raghu Ramaiah, Shri K.
Ram Swarup, Shri
Ramji Ram, Shri
Rao, Shrimati B. Radhabai A.
Rao, Shri P. Ankineedu Prasada
Rao, Shri Pattabhi Rama
Rathia, Shri Umed Singh
Ray, Shrimati Maya
Reddy, Shri Sidram
Richhariya, Dr. Govind Das
Roy, Shri Bishwanath
Rudra Pratap Singh, Dr.
Saini, Shri Mulki Raj
Sayeed, Shri P. M.
Shahnawaz Khan, Shri
Shailani, Shri Chandra
Shambhu Nath, Shri
Shankar Dev, Shri
Shankaranand, Shri B.
Sharma, Shri R. N.
Sharma, Dr. Shanker Dayal
Shashi Bhushan Shri
Shastri, Shri Ramavatar
Shastri, Shri Sheopujan
Shivappa, Shri N
Shukla, Shri B. R.
Siddayya, Shri S. M.
Sinha, Shri Dharam Bir
Sokhi, Sardar Swaran Singh
Swaran Singh, Shri
Tayyab Hussain, Shri
Tiwari, Shri R. G.
Tiwary, Shri D. N.
Tulsiram, Shri V.
Ulkey, Shri M. G.
Zulquar Ali Khan, Shri

NOES

Dhote, Shri Jambuwant
Mavalankar, Shri P. G.
†Oraon, Shri Tuna
Ram Hedao, Shri

MR. CHAIRMAN: The result* of
the division is: Ayes 125; Noes 4.

The motion was adopted.

17.47 hrs.

STATUTORY RESOLUTION RE:
GUARANTEE BY TAMIL NADU
GOVERNMENT IN RESPECT OF
DEBENTURES OF TAMIL NADU
CO-OPERATIVE STATE LAND
DEVELOPMENT BANK LTD.

THE MINISTER OF STATE IN
THE MINISTRY OF AGRICUL-
TURE AND IRRIGATION (SHRI
SHAH NAWAZ KHAN): I beg to
move:

"That this House concurs with
the proposal of the Government of
Tamil Nadu to increase, under
sub-section (2) of section 6 of the
Tamil Nadu Co-operative Land
Development Banks Act, 1934
(Tamil Nadu Act X of 1934), the
maximum amount of the guarantee
given by that Government in res-
pect of the debentures issued by
the Tamil Nadu Co-operative State
Land Development Bank Limited,
upto a total value of Rs. 250 crores
(Rupees two hundred and fifty
crores only) exclusive of such
debentures as the Bank may, from
time to time, redeem, such de-
bentures being issued for periods
not exceeding in any case, 25

†Wrongly voted for Ayes.

*The following Members also recorded their votes for AYES:
Sarvashri Mohammad Tahir and Tuna Oraon.

[Shri Shah Nawaz Khan]

years from the date of issue and bearing interest at a rate not exceeding the rate of interest approved by the Reserve Bank of India for each series of debentures."

MR. CHAIRMAN: The question is:

"That this House concurs with the proposal of the Government of Tamil Nadu to increase, under subsection (2) of section 6 of the Tamil Nadu Co-operative Land Development Banks Act, 1934 (Tamil Nadu Act X of 1934), the maximum amount of the guarantee given by that Government in respect of the debentures issued by the Tamil Nadu Co-operative State Land Development Bank Limited, upto a total value of Rs. 250 crores (Rupees two hundred and fifty crores only) exclusive of such debentures as the Bank may, from time to time, redeem, such debentures being issued for periods not exceeding in any case, 25 years from the date of issue and bearing interest at a rate not exceeding the rate of interest approved by the Reserve Bank of India for each series of debentures."

The motion was adopted.

17.45 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): I beg to move:

"That the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation of parliamentary and assembly constituencies in 80

far as such re-adjustment is necessitated by such inclusion or exclusion and for matters connected therewith, be taken into consideration."

As the hon. Members are aware, the question of revising the lists of Scheduled Castes and Scheduled Tribes has been under consideration for many years. In 1965 the Lokur Committee was appointed to go into the matter and make suggestions for a comprehensive revision of the lists. The recommendations of this Committee were examined by the Government and discussions were held in 1966 with hon. Members of Parliament and State Ministers belonging to Scheduled Castes and Scheduled Tribes. Thereafter, the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 was introduced in Lok Sabha and referred to a Joint Committee. The Bill, as reported by the Joint Committee, was taken up for consideration by the Lok Sabha. However, on account of some controversies, consideration of the Bill was held over and the Bill finally lapsed with the dissolution of the Lok Sabha in December 1970.

Article 341 of the Constitution relates to castes being specified by notification with respect to any State or Union Territory as Scheduled Castes in relation to that State or Union Territory. Similarly, article 342 relates to notification of specified tribes with respect to any State or Union Territory as Scheduled Tribes in relation to that State or Union Territory, as the case may be. A major difficulty experienced by several communities arose from the fact that in some States they are at present scheduled only in a part of the State, and not in respect of the entire State, with the result that the benefits, concessions and reservations available to Scheduled Castes and Scheduled Tribes are confined only to a particular, and at times narrow geographical area, in the State. For example, in the Vidarbha area of Maharashtra, there are